

<i>Name of State</i>	<i>Estimate of production (in Million kgs.)</i>
Kerala	56.1
Karnataka	4.3
Others including Tripura, Himachal Pradesh, Uttar Pradesh, Bihar, Manipur, Sikkim, Arunachal Pradesh, Nagaland and Orissa.	6.6
TOTAL	673.3

(b) to (d). So far 110 hectares of land in the Keonjhar District of Orissa has been brought under tea plantation. The Orissa Government is now actively considering the scope of bringing more area under tea in other districts of Orissa. About 2000 hectares in the Kalahandi district in Orissa has been identified for planting tea. During the year 1988-89 an additional area of 100 hectares is likely to be added to the already planted area of 110 hectares in the Keonjhar district of Orissa.

Construction of Diamond Parks

2650. DR. KRUPASINDHU BHOI: Will the Minister of COMMERCE be pleased to state:

(a) how many diamond parks are under construction at present;

(b) the location of those diamond parks; and

(c) the progress made in the construction of those Parks?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) to (c). A Public limited company, incorporating under Section 25 of the Indian Companies Act, known as Diamond and Gem Development Corporation is

engaged in the establishment of a diamond industrial park at Sachin near Surat in Gujarat.

Steps to Curb the Use of Black Money

2651. SHRI C. JANGA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether all possible measures, legislative, administrative and institutional are being taken by Government from time to time to curb generation, growth and use of black money; and

(b) if so, what are the steps so taken to curb the use of black money in elections?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) Yes, Sir. Such measures have to be, and are being taken on a continuous basis.

(b) The intensification of searches and surveys; deeper scrutiny of cases of suspected tax fraud; imposition of penalty for concealment of income and wealth; and prosecution of tax evaders help in curbing generation of black money which, in turn, reduces the extent of black money for use for various purposes. Further section 13A of the Income-tax Act, which exempts certain in-